



**Central Information Commission**

**Room No. 305, 2<sup>nd</sup> Floor, 'B' Wing, August Kranti Bhavan,**

**Bhikaji Cama Place, New Delhi-110066**

Web: [www.cic.gov.in](http://www.cic.gov.in) Tel No: 26167931

Case No. CIC/SS/A/2013/000245

Dated 18.4.2013

Name of Appellant : Mr. Nemi Chand Jain  
Name of Respondent : Directorate General of Foreign Trade  
Ministry of Commerce & Industry

**ORDER**

The Commission has received an appeal dated 12.12.2012 from Mr. Nemi Chand Jain against the Directorate General of Foreign Trade, Ministry of Commerce & Industry for deemed refusal to his RTI request dated 9.7.2012 and first appeal dated 29.8.2012.

2. In order to avoid multiple proceedings under sections 18 and 19 of the RTI Act, viz., complaints and appeals, this case is remitted to CPIO, Directorate General of Foreign Trade, Ministry of Commerce & Industry, New Delhi (*along with copy of complaint and RTI-request*), with the following directions:

(i) In case no reply has been given by CPIO to the Appellant to his RTI-request dated 9.7.2012, CPIO should furnish a reply to the Appellant **within two weeks** of receipt of this order.

(ii) In case CPIO has already given a reply to the Appellant in the matter, he should furnish a copy of his reply to the Appellant **within one week** of receipt of this order.

(iii) CPIO should invariably indicate to the Appellant the name and address of the 1<sup>st</sup> Appellate Authority, before whom the Appellant can file first-appeal, if any.

3. In case the Appellant is not satisfied with the reply received from CPIO, he, under section 19(1) of the RTI Act, may within the time prescribed, file his first-appeal before the Appellate Authority (AA).

4. On receipt of the first appeal from the petitioner as per the above directions, AA should dispose of the appeal within the period stipulated in the RTI Act.

5. In case the Appellant is not satisfied with the decision of First Appellate Authority, he is at liberty to file a second appeal afresh before the Commission, under section 19(3), along with complaint u/s 18, if any,

The appeal is disposed of with above directions.

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**(Sushma Singh)**  
Information Commissioner

Authenticated true copy:

**(D.C. Singh)**  
Deputy Registrar

**Copy to:**

1. Mr. Nemi Chand Jain,  
202, Upasana Apartment,  
E-14, Bihari Marg,  
Banipark, Jaipur – 302-16.
2. The C.P.I.O.  
Director General of Foreign Trade,  
Ministry of Commerce & Industry,  
Udyog Bhavan, H-Wing,  
Maulana Azad Road, New Delhi-110001.
3. The First Appellate Authority,  
O/o the Directorate General of Foreign Trade,  
Ministry of Commerce & Industry,  
Udyog Bhavan, H-Wing,  
Maulana Azad Road, New Delhi-110001.